

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 53 of 2014 &
IA No. 91 of 2014

Dated : 24th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

BSES Yamuna Power Ltd.

... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant(s)

:

Mr. Sanjay Sen, Sr. Adv.
Mr. Arijit Moitra
Mr. Dushyant Manocha
Ms. Salmoli Choudhuri

Counsel for the Respondent(s)

:

Mr. M.G. Ramachandran for R.2

ORDER

This is an Appeal against the interim Order passed by the Central Commission. Before considering the Admission of the Appeal, we feel that it would be appropriate to hear the other parties. Accordingly, issue notice to the Respondents. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 04.03.2014 after serving copy on the other side. Issue notice to the other Respondents

returnable on 06.03.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **06.03.2014** for hearing on the question of Admission.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/pr